

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 1407  
TO BE ANSWERED ON 04.12.2024**

**DEVELOPMENT PROJECTS IN UJJAIN**

**1407. SHRI ANIL FIROJIYA:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government is taking any steps to ensure timely execution of the development projects going on in Ujjain, if so, the details thereof;**
- (b) whether there is any digital monitoring system to track the progress of the said projects, if so, the details thereof;**
- (c) the steps being taken for the monitoring of various developmental schemes being implemented in Ujjain; and**
- (d) whether there is any provision for statistics based reporting to measure the impact and outcomes of the said schemes along with the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]**

**(a) to (d) The Ministry of Statistics and Programme Implementation (MoSPI) administers the Member of Parliament Local Area Development Scheme (MPLADS), which enables Hon'ble Member of parliament (MPs) to recommend works of developmental nature with emphasis on the creation of durable community assets based on the locally felt needs.**

**To ensure timely execution of development projects, as per the provisions outlined in the MPLADS Guidelines 2023:**

- (i) The sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the**

**recommendations to the Implementing District Authority. [para 3.2.4 of MPLADS Guidelines, 2023]**

- (ii) The sanction letter issued by the Implementing District Authority shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year. In exceptional cases, for instance in difficult/ hilly terrain, etc., where the implementation time is likely to exceed one-year, specific justification for the same shall be incorporated in the sanction letter. A copy of the sanction letter shall also be sent to the Member of Parliament concerned. [para 3.2.12 of MPLADS Guidelines, 2023]**

**MPLADS Division has developed a web solution eSAKSHI to implement revised fund flow procedure under MPLADS which operates on an IT Platform. eSAKSHI allows all the stakeholders, including Members of Parliament, the Central and State Government agencies, the district authorities etc. to monitor the status of funds and works (unsanctioned/sanctioned/ongoing/completed) on real time basis, which facilitate effective implementation of projects under MPLADS and also bring in greater transparency and accountability in the system. Periodically third-party evaluation is carried out to measure the impact and outcomes of the MPLAD Scheme.**

**Further, The Ministry of Statistics and Programme Implementation is also mandated to monitor Ongoing Central Infrastructure Sector Projects costing ₹ 150 crore and above on time and cost overrun, based on the information reported by the Line Ministries/ Project Implementing Agencies on the Online Computerized Monitoring System (OCMS) of this Ministry. As on 01.11.2024, there exist total 1747 projects on the monitor of this Ministry which includes 2 projects in Ujjain. The detail of these projects is available at [www.cspm.gov.in](http://www.cspm.gov.in).**

**The steps being taken by the Government for timely execution of the projects: Periodic review of projects under PRAGATI; rigorous project appraisal; On-line Computerized Monitoring System (OCMS) for better monitoring; setting up of Revised Cost Committees in the Ministries; regular review of infrastructure projects by the concerned administrative Ministries; and setting up of Central Sector Projects Coordination Committees (CSPCCs) in the States under the concerned Chief Secretaries for removal of bottlenecks and for facilitating the speedy implementation of major projects.**